

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-152(PB)/2017

IN THE MATTER OF:

Macro Leafin Pvt. Ltd.

.....Petitioner

v.

Arrow Resources Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s):

Mr. Paridhi Dixit, Advocate

ORDER

C.A. No. 390(PB)/2017

This is an application to accept the name of Mr. Deepak Maini (wrongly described as Mr. Deepak Saini in the last but two paras of the proceeding of the Committee of Creditors). The Committee of Creditors has unanimously resolve to replace the Interim Resolution Professional by appointing Mr. Deepak Maini as the Resolution Professional. In terms of Section 22 (2) the procedure has been followed and the application has been filed in accordance with the provisions of Section 22 (3) (d).

After perusing the minutes of the Committee of Creditors and observing the certificate and the written communication filed by the proposed Insolvency Professional we are satisfied that there is no disciplinary proceeding pending against proposed Insolvency Professional or otherwise any lacuna in the

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antecedents of the proposed Resolution Professional. Therefore, we accept his name and forward the name of Mr. Deepak Maini to the Insolvency and Bankruptcy Board of India to confirm his appointment. A copy of the order be sent to Insolvency and Bankruptcy Board of India immediately.

Application bearing C.A. No. 390(PB)/2017 stands disposed of.

Sd/

**(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT**

Sd/

**(DEEPA KRISHAN)
(MEMBER TECHNICAL)**

07.11.2017
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